

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 08 of 2021

IN THE MATTER OF:

Kamlesh Govind Pansuriya

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present: -

For Appellant: Keith Varghese and Mr. Mohit Gupta, Advocates.

For Respondents:

ORDER
(Virtual Mode)

11.01.2021 The issue raised in this Appeal filed against the admission of Application under Section 7 of the Insolvency and Bankruptcy Code, 2016 by Respondent No.1, is that the account of Respondent No.1 (Financial Creditor) having been declared as NPA on 7th June, 2016, order of 'Resolution' cannot be sustained.

Issue notice upon Respondents. Requisites along with process fee be filed during the course of the day. Appellant to provide mobile Nos./ e-mail addresses of the Respondents. Let Notice be issued through e-mail or any other available mode.

List the matter 'for admission (after notice)' on 4th February, 2021.

[Justice Bansi Lal Bhat]
The Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)